

SECTION XII

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 3139-3140
AND 10354-10355 OF 2015**

S. Nihaal Ahamed Etc. ...Petitioners

Versus

The Dean Velammal Medical College
Hospital & Research Institute & Ors. Etc. ...Respondents

OFFICE REPORT

SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 3139-3140 OF 2015

The matters above mentioned were listed before the Hon'ble Court on 6th February, 2015, when the Hon'ble Court was pleased to pass the following order:-

"Delay condoned.

Issue notice.

In the meantime, if the seats are fallen vacant, the same may not be filled up."

SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 10354-10355 OF 2015

The matters above mentioned were listed before the Hon'ble Court on 30th March, 2015, when the Hon'ble Court was pleased to pass the following order:-

"Delay condoned.

Issue notice.

In the meantime, if the seats are fallen vacant, the same may not be filled up.

Tag with SLP(C) Nos. 3139-3140 of 2015."

Thereafter, the matters above mentioned were listed before the Registrar's Court on 6th August, 2015, when the following order was passed:-

"SLP(C) Nos. 3139-3140/2015

Respondent Nos. 1 and 2 shall be at liberty to file the counter affidavit within a period of four weeks whereafter no further extension shall be given.

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 3 to 5 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the concerned Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

SLP(C) Nos. 10354/2015

Respondent Nos. 3 and 7 shall be at liberty to file the counter affidavit within a period of four weeks.

Service of notice is complete on the respondent Nos. 1, 4 and 6 but no one has entered appearance on their behalf.

Await the return of the service of notice already issued to the respondent Nos. 2 and 5.

SLP(C) Nos. 10355/2015

Respondent Nos. 1 and 4 shall be at liberty to file the counter affidavit within a period of four weeks.

Service of notice is complete on the respondent Nos. 2,5 and 7 but no one has entered appearance on their behalf.

Await the return of the service of notice already issued to the respondent Nos. 3 and 6.

List again on 16.10.2015."

And lastly SLP(C) Nos. 3139-3140 of 2015 were mentioned before the Hon'ble Court on 18th September, 2015, when the Hon'ble Court was pleased to pass the following order:-

"List these matters on 22nd September, 2015."

SPECIAL LEAVE PETITION (CIVIL) NO. 3139 OF 2015

It is submitted that there are five respondents. Respondent no. 1 is represented by Mr. S. Ravi Shanker, Advocate and respondent no. 2 is represented by Mr. Gaurav Sharma, Advocate but they have not filed counter affidavit on their behalf so far. In respect of respondent nos. 3 and 5, Mr. V. Ramasubramanian, counsel for the petitioner has on 19th September, 2015 filed affidavit of service with proof with regard to serve the notice on the said respondents through Speed Post and he has also filed delivery reports. Neither A.D. card nor unserved cover containing notice has been received from respondent No. 4 so far.

SPECIAL LEAVE PETITION (CIVIL) NO. 3140 OF 2015

It is submitted that there are five respondents. Respondent no. 1 is represented by Mr. S. Ravi Shanker, Advocate and respondent no. 2 is represented by Mr. Gaurav Sharma, Advocate but they have not filed counter affidavit on their behalf so far. In respect of respondent nos. 3 and 5, Mr. V. Ramasubramanian, counsel for the petitioner has on 19th September, 2015 filed affidavit of service with proof with regard to serve the notice on the said respondents through Speed Post and he has also filed delivery reports. Neither A.D. card nor unserved cover containing notice has been received from respondent No. 4 so far.

SPECIAL LEAVE TO APPEAL (CIVIL) NO. 10354 OF 2015

It is submitted that there are seven respondents. Respondent No. 7 is represented by Mr. S. Ravi Shankar, Advocate and Respondent No. 3 is represented by Mr. Gaurav Sharma, Advocate but they have not filed counter affidavit so far. A.D. Cards duly signed have been received from Respondent Nos. 1, 4 and 6 but no one has entered appearance so far. In respect of respondent Nos. 2 and 5, neither A.D. cards nor unserved covers containing notices have been received so far.

SPECIAL LEAVE TO APPEAL (CIVIL) NO. 10355 OF 2015

It is submitted that there are seven respondents. Respondent No. 1 is represented by Mr. S. Ravi Shankar, Advocate and Respondent No. 4 is represented by Mr. Gaurav Sharma, Advocate but they have not filed counter affidavit so far. A.D. Cards duly signed have been received from Respondent Nos. 2, 5 and 7, but no one has entered appearance so far. In respect of respondent Nos. 3 and 6, neither A.D. cards nor unserved covers containing notices have been received so far.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 21st day of September, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. V. Ramasubramanian, Advocate
Mr. Gaurav Sharma, Advocate
Mr. S. Ravi Shankar, Advocate
Mr. Sanjay Kumar Visen, Advocate

ASSISTANT REGISTRAR

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